

(c) whether due to posting of 28 commercial apprentices as commercial inspectors in 1984-85 the claims tracers and other commercial inspectors were adversely affected;

(d) whether the decision taken by the Chief Commercial Superintendent, North Eastern Railway on 17 December, 1977 was not taken into consideration; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) The total number of Claims Tracers, Assistant Commercial Inspectors/Commercial Inspectors gradewise on North Eastern Railway, prior to August, 1984; were:

i) Claims Tracers in scale	Rs. 330-560	=	41
ii) Claims/Commercial Inspectors in scale	Rs. 840-1040	=	8
iii) Claims/Commercial Inspectors in scale	Rs. 700-900	=	69
iv) Claims/Commercial Inspectors in scale	Rs. 550-750	=	34
v) Claims/Commercial Inspectors in scale	Rs. 455-700	=	39
vi) Asstt. Claims/Commercial Inspectors in scale	Rs. 425-640	=	21

(b) No, Sir.

(c) to (e). Information is being collected and will be laid on the table of the Sabha.

Doubling of Howrah - Tarakeshwar Line

3951. DR. SUDHIR ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the Howrah-Tarakeshwar line is in need of doubling and extension upto Aram Bahg;

(b) if so, whether Government propose to take up the project; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (c). Double

rail line already exists between Howrah and Kamarkundu. Survey for augmentation of line capacity on Seoraphuli-Kamarkundu-Tarakeshwar Section is in progress. No decision can be taken till the survey is completed and the report examined. There is no proposal at present for extension of rail line upto Arambagh in view of constraint of resources and heavy commitments in hand.

Pensionary Benefits to Railway Employees

3952. SHRI C. SAMBU: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that even after completion of 20 years of service in Railways there is no pensionary benefits to the employees of the Railways on their removal;

(b) if so, whether there is any proposal to consider the case of the employees for pensionary benefits before the completion of

super annuation; and

(c) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). No such proposal is under consideration of the Ministry of Railways in case of removed railway employees.

Expenditure Incurred by Reliance Industries Ltd. on Organisation of Cricket Matches

3953. DR. B.L. SHAILESH:
SHRI A.J.V.B. MAHESWARA
RAO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the estimated expenditure incurred by the Reliance Industries Ltd, Bombay on the organisation of the recent Reliance Cup Cricket matches minus the spinoff profits from the sponsorship;

(b) the earning from the sale of tickets and advertisements in the playing grounds; and

(c) the cost of the Reliance Cup?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (c) The information is being collected and will be laid on the Table of the House.

Indiscriminate Felling of Trees from Tribal Areas

3954. SHRIMATI SUMATI ORAON:
Will the Minister of ENVIRONMENT AND

FORESTS be pleased to state:

(a) whether there is an indiscriminate felling of trees in the tribal areas by people from the plains; and

(b) if so, the steps taken to save the forests from the indiscriminate felling of trees in the tribal areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Cases of felling of trees from tribal areas by the plains people have been reported. The data on the nature and severity of such tellings is not available.

(b) Following guidelines have been issued to the State Governments/UT's to save the forests from indiscriminate felling including tribal areas.

- i) Checking illicit felling of trees and removal of forest produce.
- ii) Enforcement of the provisions of the Indian Forest Act.
- iii) Providing deterrent punishment to the offenders.
- iv) Programme for Wasteland Development for fodder.
- v) Strengthening of Forest Protection Forces
- vi) Control on shifting cultivation.
- vii) Stricter control on functioning of saw and Veneer mills
- viii) Increase in protected areas like Wildlife Sanctuary and National Parks.
- (ix) Closure of vulnerable forest areas to grazing.
- (x) Promotion of use of alternative fuel to reduce pressure on forests on account of firewood extraction.
- (xi) Substitution of wood in indus-